

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 940/GT/2025

Subject : Petition for the truing of 2019-24 tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW).

Petition No. 995/GT/2025

Subject : Petition for approval of 2024-29 tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW).

Petitioner : NTPC Limited

Respondent(s) : MPPMCL and 5 others

Date of hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ventakesh, Advocate, NTPC
Shri Manu Tiwari, Advocate, NTPC
Shri Aniket Kanhaua, Advocate, NTPC
Shri Shahrab Zaheer, NTPC
Shri Anup Jain, Advocate, MSEDCL
Ms Nishtha Goel, Advocate, MSEDCL
Shri Varun K. Chopra, Advocate, MPPMCL
Shri Rahul Tomar, Advocate, MPPMCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner requested to file additional information in line with the Commission's order dated 24.3.2026 in Petition No. 338/GT/2014 (Remand back).

2. The learned counsel for the Respondents sought time to file their reply in the matters.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **5.6.2026**:

Petition No. 940/GT/2025

Compliance with directions in the Order dated 24.3.2026 in Petition No. 338/GT/2014

- a. As per the directions in the order dated 24.3.2026 in Petition No. 338/GT/2014, the Petitioner is to submit:
 - (i) Revised tariff forms for 2014-19 based on the updated capital cost after incorporating the admissible additional capital expenditure allowed in the order in Petition No. 338/GT/2014, with station/year-wise details showing the impact of additional capitalization;



- (ii) *Reconciliation linking the closing capital cost as on 31.3.2019 with the opening cost for 2019–24; and*
- (iii) *Impact of APTEL Order-related additional capital expenditure on 2019–24 tariff, duly supported by auditor-certified details, along with explanation of any deviations from earlier submissions.*

Capital Spares

- b. *The quantity for each of the items claimed as capital spares in Form-17 to justify the claim that the actual capital spares consumed individually costs above Rs. 1 lakh in Excel format as well.*

Water Charges

- c. *Revised Form-19, depicting breakup of water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation reconciled with the Audited Accounts.*

Special Allowance

- d. *The details of the expenditure incurred on account of special allowance as allowed by the Commission as per Regulation 28(3) of the 2019 Tariff Regulations.*

End of Useful Life

- e. *The details of the RLA studies, as the plant has completed its useful life in 2016-17.*

Petition No. 995/GT/2025

Impact of compliance with directions in the order dated 24.3.2026 in Petition No. 338/GT/2014

- f. *All relevant revised computations for the 2024-29 period as per the 2024 Tariff Regulations after considering the impact of compliance with the directions in the Petition No. 940/GT/2025.*

Water Charges

- g. *The computation for the estimated water charges claimed as per the first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations, as the claimed value of water charges submitted by the Petitioner vide ROP reply dated 6.3.2026 is different from the claimed value in the submitted forms.*

Ash Transportation Expenses

- h. *Submit the basis and computation of ash transportation expenses for VSTPS-1 claimed, along with the rationale for the same.*

4. The Respondents shall file their reply, after serving a copy on the Petitioner, on or before **25.6.2026**. The Petitioner may, thereafter, file its rejoinder, if any, by **6.7.2026**.

5. The Petition shall be listed for hearing on **14.7.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

